

lakh as compensation from Government, if so, the details thereof and the reasons cited for denying the compensation; and

(b) the remedial measures Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KALYANJIBHAI KUNDARIYA): (a) and (b) Agriculture is a State subject under the Constitution and therefore, State Governments take appropriate measures for development of agriculture sector and welfare of farmers, including payment of compensation to the bereaved families of farmers affected by suicide.

Government of Maharashtra has reported that they provide compensation of ₹ One lakh in eligible cases *i.e.* to the family of those farmers who commit suicide due to crop failure, debt and inability to repay loan. Compensation is provided to the bereaved families after scrutiny of cases by a district level committee headed by the District Collector and comprising of Chief Executive Officer of Zila Parishad, Superintendent of Police, a representative of farmers and a non-government member of a social organization.

Promoting organic farming

127. SHRI A.W. RABI BERNARD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that even after a decade of National Project on Organic farming (NPOF) only 0.3 per cent of the country's 140 million hectares of cropped land is under organic farming and the production of organic crops in the country remains sketchy and unreliable; and

(b) if so, the details thereof and the steps taken by Government to develop organic farming in our country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KALYANJIBHAI KUNDARIYA): (a) Cultivated area under certified organic farming has grown almost 17 fold in last one decade (42,000 ha in 2003-04 to 7.23 lakh ha in 2013-14). The State-wise area under organic farming during 2013-14 is given in the Statement (*See* below). Government of India has implemented the National Programme for Organic Production (NPOP) in the year 2001. The national programme involves the accreditation programme for certification agencies, norms for organic production, promotion of organic farming etc. States like; Uttarakhand, Karnataka, Madhya Pradesh, Maharashtra, Gujarat, Rajasthan, Tamil Nadu, Kerala, Nagaland, Mizoram, Sikkim have been promoting organic farming.

(b) Government is promoting organic farming through various schemes/programmes under National Mission for Sustainable Agriculture (NMSA)/Paramparagat Krishi Vikas Yojana (PKVY), Rashtriya Krishi Vikas Yojana (RKVY), Mission for Integrated Development of Horticulture (MIDH), National Mission on Oilseeds and Oil Palm (NMOOP), Network Project on Organic Farming of ICAR.

In addition to this, Government is implementing a Cluster based programme to encourage the farmer for promoting organic farming called Paramparagat Krishi Vikas Yojana (PKVY):

- Groups of farmers would be motivated to take up organic farming under Paramparagat Krishi Vikas Yojana (PKVY). Fifty or more farmers will form a cluster having 50 acre land to take up the organic farming under the scheme.
- In this way during three years 10,000 clusters will be formed covering 5.0 lakh acre area under organic farming. There will be no liability on the farmers for expenditure on certification.
- Every farmer will be provided ₹ 20,000 per acre in three years for seed to harvesting of crops and to transport produce to the market.
- Organic farming will be promoted by using traditional resources and the organic products will be linked with the market.
- It will increase domestic production and certification of organic produce by involving farmers.
- In order to implement the Paramparagat Krishi Vikas Yojana in Paramparagat Krishi Vikas Yojana in the year 2015-16, an amount of ₹ 300 crore has been allocated.

Statement

State-wise Farm area (excluding Forest Area) under Organic Certification during 2013-14

Sl. No.	State Name	Organic Area (in Ha)
1.	Andaman and Nicobar Islands	321.28
2.	Andhra Pradesh	12325.03
3.	Arunachal Pradesh	71.49
4.	Assam	2828.26
5.	Bihar	180.60
6.	Chhattisgarh	4113.25
7.	Delhi	0.83

Sl. No.	State Name	Organic Area (in Ha)
8.	Goa	12853.94
9.	Gujarat	46863.89
10.	Haryana	3835.78
11.	Himachal Pradesh	4686.05
12.	Jammu and Kashmir	10035.38
13.	Jharkhand	762.30
14.	Karnataka	30716.21
15.	Kerala	15020.23
16.	Lakshadweep	895.91
17.	Madhya Pradesh	232887.36
18.	Maharashtra	85536.66
19.	Manipur	0
20.	Meghalaya	373.13
21.	Mizoram	0
22.	Nagaland	5168.16
23.	Odisha	49813.51
24.	Puducherry	2.84
25.	Punjab	1534.39
26.	Rajasthan	66020.35
27.	Sikkim	60843.51
28.	Tamil Nadu	3640.07
29.	Tripura	203.56
30.	Uttar Pradesh	44670.10
31.	Uttarakhand	24739.46
32.	West Bengal	2095.51
TOTAL		723039.00

Source: APEDA (2013-14).